

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Appeal No. 05/2025/EZ

IN THE MATTER OF: -

Nabin Nanda-----Appellant(s)
 Versus
 Member Secretary, SEIAA, Odisha & Ors.----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No.01 State Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar

Date: 11/12/2025

11 DEC 2025

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NOTARISED

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Nabin Nanda-----Appellant(s)

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Member Secretary, SEIAA, Odisha & Ors.-----

Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No.01 State Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Pradepta Kumar Nayak, son of Bhimasen Nayak aged 43 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.1 before this Hon'ble National Green Tribunal.
3. That, I have gone through the Appeal petition and Hon'ble Court order dated. 04.07.2025, 19.09.2025 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

Pradepta Kumar Nayak

Environmental Scientist
SEIAA, Odisha



11.12.2025
DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015



4. That, in reply to the averments made in the Para-01 of the Appeal petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
5. That, in reply to the averments made in the Para-02 of the Appeal petition, the deponent humbly submitted details on grant of prior Environmental Clearance (EC) to the project proposal of Nihalprasad Road Metal Quarry in chronological order for better appreciation of Hon'ble Tribunal.

a) **02.11.2024:** This is matter on Nihalprasad Road Metal Quarry over an area of 11.10 acres or 4.492 ha in Village Nihalprasad of Gondia Tahasil of Dhenkanal District, Odisha. Initially, M/s PSK Infrastructures & Projects Pvt. Ltd. through Sri P Ramanaiah, Project Manager, the applicant has submitted Environmental Clearance (EC) application vide application no. SIA/OR/MIN/503605/2024 dated 02/11/2024 to State level Expert Appraisal Committee (SEAC) directly as per the MoEF & CC, Govt. of India Circular No.IA3-19/126/2021-IA-III(E-167221) dated 08.12.2023 with attaching approved Mining Plan, Pre-feasibility Report (PFR), Environmental Management Plan (EMP), DLC certificate from Mining Officer, Dhenkanal and other documents under category-B2 as per EIA Notification, 2006 and amended therein that the total lease area is less than 5.0 Ha.

Pradeepta Kumar Nayak
Environmental Scientist
SEIAA, Odisha



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The copy of the EC application and the MoEF & CC, Govt. of India Circular No.IA3-19/126/2021-IA-III(E-167221) dated 08.12.2023 is attached in **Annexure-I & II respectively**.

- b) **13.12.2024:** The State Level Expert Appraisal Committee (SEAC) has raised ADS (Additional Documents Sought) to project proponent on 11.12.2024 in respect to District Survey Report (DSR) submission and submission of DLC certificate to be certified by Tahasildar/DFO. In reply of ADS raised by SEAC, the Project Proponent (PP) on dated 28.02.2025 has submitted DLC certificate from concerned Divisional Forest Officer (DFO), Dhenkanal also with mentioned that the DSR of Dhenkanal district uploaded to Parivesh portal and now at the appraisal committee for approval.

The copy of the ADS reply by Project Proponent to SEAC is attached in **Annexure-III**.

- c) **14.02.2025:** The Mining Officer, Dhenkanal, vide online application No. SIA/OR/MIN/524233/2025 dated 14.02.2025 has submitted DSR of stone in Dhenkanal District to SEAC, odisha for approval. The said source is existing new source included in DSR of Stone in respect of Dhenkanal District. District Survey Report (DSR) of Stone Sources of Dhenkanal District for the period 2025-2030 has been prepared in terms of the provision of Enforcement and Monitoring Guidelines for Sand Mining

Pradnya Kumar Nayak
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SEIAA, Odisha





(EMGSM)-2020 and in pursuance of MoEF & CC, Govt. of India Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).

The copy of the DSR application Proof submitted by Mining Officer, Dhenkanal to SEAC for approval on 14.02.2025 is attached in **Annexure-IV**.

- d) 28.02.2025:** The Nihalprasad Road Metal Quarry project proposal was placed in the SEAC meeting held on 28.02.2025 and the SEAC recommended to grant EC valid from the date of EC accorded up to the lease period subject to approval of DSR of Dhenkanal with stipulated conditions.
- e) 04.03.2025:** The DSR of Stone in respect of Dhenkanal District has been placed in SEAC meeting held on 04.03.2025 and the SEAC recommended it with certain observation and sent to SEIAA, Odisha for approval.
- f) 20.03.2025:** The DSR of Stone in respect of Dhenkanal District has been placed in 192nd SEIAA, Odisha Authority meeting held on 20.03.2025 and after detailed deliberation, the authority deferred the case for ADS for compliance by the PP on the observations of SEIAA (Item no.3-(i) to (vii)) and SEAC (Item no.1 of comments on DSR of Road Metal/Building Stone/Black Stone, Dhenkanal District)- (1) and (19)) in the respective DSR.

Pradeepta Kumar Nayak
Environmental Scientist
SEIAA, Odisha





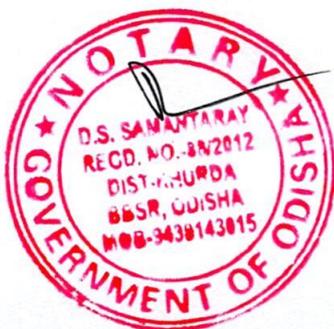
- g) **23.04.2025:** The Project Proponent has submitted revised DSR on 23.04.2025 after complying the observation of SEAC & SEIAA.

The copy of the ADS reply proof submitted by Project proponent to SEIAA, Odisha on 23.04.2025 is attached in **Annexure-V**.

- h) **30.04.2025:** -The project proposal of Nihalprasad Road Metal Quarry was placed in 198th SEIAA, Odisha Authority meeting held on 30.04.2025. The authority observed that the souce is in the revised DSR for the stone quarry of Dhenkanal District. After detailed deliberation, the authority approved the EC for a maximum quantity of production limited to 50048 cum/annum and total production for five years 250260 cum with maximum depth of mining to be 6 meter from the surface for the lease period subject to the quantity prescribed in the revised DSR or modified Mining Plan (approved by the competent authority) whichever is less and the method of mining shall be as per the approved Mining Plan. Accordingly, EC letter was issued vide EC Identification No.-EC21B001OR180113 dated 05.05.2025.

The copy of the EC Identification No. - EC21B001OR180113 dated 05.05.2025 is attached in **Annexure-VI**.

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Environmental Scientist
SEIAA, Odisha





i) **14.05.2025:** The revised final DSR of stone in respect of Dhenkanal District was placed in 200th SEIAA, Odisha meeting held on 14.05.2025 and the Authority approved the DSR and accordingly DSR approval letter was issued vide Identification No. EC25C0108OR5596467N dated 21.05.2025 .

6. That, in reply to the averments made in the Para-03 of the Appeal petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
7. That, in reply to the averments made in the Para-04 to Para-06 of the Appeal petition, deponent humbly submits that the prior Environmental Clearance (EC) has been granted on the basis of documents like approved Mining Plan and other documents submitted by the Project Proponent, SEAC recommendation and inclusion the source in DSR and the details are mentioned in Para-02 above.
8. That, in reply to the averments made in the Para-07 of the Appeal, deponent humbly submits that the DSR of Stone in respect of Dhenkanal District was apprised and recommended by SEAC in its meeting held on 04.03.2025. Further, it has been placed in 192nd SEIAA, Odisha Authority meeting held on 20.03.2025 and after detailed deliberation, the authority deferred the case for ADS for compliance by the PP on the observations of SEIAA (Item no.3-(i) to (vii)) and SEAC (Item no.1 of comments on DSR of Road Metal/Building Stone/Black

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Stone, Dhenkanal District)-(1) and (19)) in the respective DSR. Subsequently, after compliance from project proponent, the DSR has been placed in 200th SEIAA, Odisha meeting held on 14.05.2025 and was approved and accordingly issued the approval letter vide Identification No. EC25C0108OR5596467N dated 21.05.2025 and the EC of Nihalprasad Road Metal Quarry was granted vide Identification No. EC21B001OR180113 dated 05.05.2025.

9. That, in reply to the averments made in the Para-08 of the Appeal petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
10. That, in reply to the averments made in the Para-09 & 10 of the Appeal petition, deponent humbly submits that the details are mentioned in Para-02 above.
11. That, in reply to the averments made in the Para-11 of the Appeal petition, deponent humbly submits that the Nihalprasad Road Metal Quarry over an area of 11.10 acres or 4.492 ha in Village Nihalprasad of Gondia Tahasil of Dhenkanal District, Odisha is category B2-project which does not required details Environmental Impact Assessment (EIA) study as per MoEF & CC, Government of India, EIA Notification, 2006 and amended therein except category-B1 projects (i.e. more than 5.0 ha lease area). During EC application, the project proponent has submitted PFR, EMP, Approved Mining Plan and other documents and as per the

Pradeepa Kumar Nayak
 Environmental Scientist
 SEIAA, Odisha



recommendation of SEAC, the prior Environmental Clearance (EC) was issued for the said project with standard and specific conditions.

12. That, in reply to the averments made in the Para-12 & 13 of the Appeal petition, deponent humbly submits that the distance criteria as per the Central Pollution Control Board (CPCB) guidelines dated 12.05.2020 based on the Hon'ble NGT order dated 28.02.2020 in OA No. 304/2019 (i.e. stone mining may allowed within 100m (minimum distance criteria when blasting is not involved) and within 200m (minimum distance criteria when blasting is involved) from residential/public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.) has been verified by SEAC and SEIAA before approval of the EC.
13. That, in reply to the averments made in the Para-14 of the Appeal petition, deponent humbly submits that the transporting route has already been defined in the approved Mining Plan and in the DSR of stone in respect of Dhenkanal District also and accordingly EC was issued to the project proponent.
14. That, in reply to the averments made in the Para-15 & 16 of the original application, deponent humbly submits that during appraisal, the SEAC has raised clarification from the Project Proponent to submit DLC certificate from DFO, Dhenkanal and it is complied by the project proponent.

Pradhepta Kumar Nayak

Environmental Scientist
SEIAA, Odisha



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15. That, in reply to the averments made in the Para-17 & 18 of the original application, deponent humbly submits that the prior environmental clearance is being granted on the basis of documents submitted by the project proponent for this case and also for other projects with certain stipulated EC conditions for safety of wild animals, human being and protection of environment that need to obey by the project proponent and same shall be ensure by the lease granting authority as per the conditions given in EC letter.
16. That, in reply to the averments made in the Para-19 of the original application, deponent humbly submits that a certificate is attached in last page of the approved DSR of stone in respect of Dhenkanal District with mentioning that the DSR of Dhenkanal has prepared by sub-divisional committee as per Hon'ble Supreme Court order dated 10.11.2021 on Civil Appeal Nos. 3661-3662 of 2020 and a certificate duly signed by the Sub-Divisional Committee, Dhenkanal has been furnished with regard the preparation of DSR of Dhenkanal District.

The copy of the certificate signed by Sub-Divisional Committee, Dhenkanal is attached in **Annexure-VII**.

17. That, in reply to the averments made in the Para-20 to Para-24 of the original application, deponent humbly submits that prior environmental clearance (EC) was issued by SEIAA, Odisha for the said project on 05.05.2025 with standard and specific environmental stipulations for before mining and during mining that should be obey by project proponent and to submit the half year compliance accordingly.

Pradeepta Kumar Nayak
Environmental Scientist
SEIAA, Odisha



18. That, in reply to the averments made in the Para-25 of the Appeal, deponent humbly submits that the details mentioned in Para-19 as above.
19. That, as per the direction of Hon'ble NGT order dated 19.09.2025, the SEIAA, Odisha has issued EC Kept in Abeyance letter vide letter no. 6911/SEIAA dated 10.12.2025 for Nihalprasad Road Metal Stone Quarry (11.10 acres /4.492 Ha).
- The copy of the EC Kept in Abeyance letter vide letter no. 6911/SEIAA dated 10.12.2025 for Nihalprasad Road Metal Stone Quarry is attached in **annexure-VIII**.
20. That, in reply to the averments made in the Para-01 to Para-07 of the Supplementary Appeal petition, deponent humbly submits that the details mentioned in Para-02 as above.
21. That the deponent reserves the right to file further affidavit as and when necessary.

Pradeepta Kumar Nayak
Environmental Scientist
SEIAA, Odisha



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22. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

IDENTIFIED BY ME

Identified by

Advocate

11.12.2025

Pradepta Kumar Nayak

Deponent

Environmental Scientist
SEIAA, Odisha

VERIFICATION

Verified at Bhubaneswar on this day of 11 DEC 2025

that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date:

SWORN BEFORE ME

[Signature]

Pradepta Kumar Nayak

Deponent

Environmental Scientist
SEIAA, Odisha



[Signature]
11.12.2025
DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015

1x2

Proposal Details

Proposal No.:

SIA/OR/MIN/503605/2024

Single Window No.:

SW/214604/2024

CAF No.:

CAF/199079/2024

Project Name:

APPLICATION FOR FRESH ENVIRONMENTAL CLEARANCE FOR NIHALPRASAD ROAD METAL QUARRY OVER AN AREA OF 11.10 ACRES OR 4.492 HA IN VILLAGE NIHALPRASAD OF GONDIA TAHASIL OF DHENKANAL DISTRICT, ODISHA

State:

ODISHA

Proposal For:

Fresh EC

Activity:

1(a) Mining of minerals

Sector:

MIN

Application For:

Application for ToR (Category A, B1, and B2 Violation)/EC (Category B2) - Form 1

Date of Submission:

02/11/2024

State File No.:

503605/138-MINB2/11-2024

No. IA3-19/126/2021-IA-III [E- 167221]

Government of India
Ministry of Environment, Forest and Climate Change
(IA. III Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110 003

Dated: 8th December, 2023

Circular

Subject: Reforms undertaken in PARIVESH 2.0 for dealing with Category 'B' proposals in SEIAA/SEAC-regarding.

The Ministry had launched PARIVESH, a Single-Window portal for dealing with applications for Environment Clearance (EC), Forest Clearance (FC), Wildlife Clearance (WL) and Coastal Regulatory Zone (CRZ). To further facilitate the stakeholders and technical appraisals in a scientific data driven manner, the Ministry has expanded the scope of existing PARIVESH, leveraging on emerging technologies such as GIS, Advance Data Analytics, etc.

2. Development of new version of PARIVESH with all envisaged functionalities is under final stage of development. However, key functionalities, *inter-alia*, including Registration, update e-KYC, KYA, submission of new application forms by the Project Proponents, end to end online processing of Category A proposals at Central level, etc., have been developed and integrated in the new version of PARIVESH.

3. Now, going forward, the Ministry has also completed the development of the module for handling Category B proposals by SEIAA/SEAC. In the newly developed module, to facilitate authorities in making expeditious decisions without compromising environmental rigour, several reforms have been undertaken in agenda/MoM preparation, processing of file, business continuity between SEAC& SEIAA etc. for which UAT has also been completed with States/ UTs.

4. Furthermore, the Ministry has also streamlined the process of handling Category B proposals at SEIAA/SEAC by removing back and forth movement of project proposals between SEIAA and SEAC. Therefore, henceforth, all fresh proposals irrespective of its type will be submitted to Member Secretary(MS), SEAC for initial

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scrutiny and further consideration by the Expert committee (SEAC) to make categorical recommendations to SEIAA concerned on the PARIVESH Portal itself. Further, in pursuance to the Ministry's OM dated 06.05.2022, the new version of PARIVESH (PARIVESH 2.0) has now enabled the MS, SEAC to issue Standard ToR in accordance with the procedure outlined in the aforementioned OM.

5. This issues with the approval of the Competent Authority

R
09/12/2023

(Dr. R. B. Lal)
Scientist 'F' &

Director [PARIVESH]

Email-rb.lal@nic.in

Tel. 011-20819346

To,

1. Chairman of all the Expert Appraisal Committee
2. Chairpersons of all the SEIAA/SEAC
3. Member Secretaries of all the SEIAA/SEAC
4. Member Secretary, CPCB
5. Chairpersons/ Member Secretaries of all SPCBs/UTPCCs
6. Member Secretaries of all EAC, IA Division
7. All the Officers of IA Division

Copy for information to:

1. Sr. PPS to Secretary (EF&CC)
2. Sr. PPS to AS (TK)
3. Sr. PPS to JS (SKB)
4. JD [Parivesh]
5. NIC/Parivesh Portal
6. Guard file

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ADS Reply

**Query :**

Query for EC/MOM/SEAC/200353/11/2024

Query Description :

The SEAC decided to take decision on proposal after receipt of following:

(i) Sairat source is not included in DSR. Draft DSR has been submitted to SEIAA.

The copy of letter of collector to SEIAA as uploaded is without any issue number or there is no enclosure. The PP may clarify the status of DSR.

(ii) Garland Drain details to be submitted.

(iii) DLC certificate to be certified by Tahasildar/DFO.

Query Document :**Query Raised On :**

11/12/2024

Reply :

Dear Sir,

As per desired please find the attachment for your reference. This is for your kind reference that the DSR of Dhenkanal district uploaded to Parivesh portal and now at the appraisal committee. Please do the needful for necessary approval

Regards

Reply Document Name :

garland drain and DFO letter

Reply Document :

merge pdf.pdf [Preview](#)

Replied On :

28/02/2025

Proposal Details

Proposal No.:

SIA/OR/MIN/524233/2025

Single Window No.:

SW/235232/2025

CAF No.:

CAF/220006/2025

Project Name:

District Survey Report(DSR) of Road Metal/Building Stone/Black Stone minor mineral of Dhenkanal District.

State:

ODISHA

Proposal For:

Mining EC Under 5 Ha (New)

Activity:

1(a) Mining of minerals

Sector:

MIN

Application For:

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

Date of Submission:

14/02/2025

State File No.:

524233/234-MINB2/02-2025

Proposal History/Timeline



Preview

EC Granted	21/05/2025-21/05/2025
Start Date	21/05/2025
End Date	21/05/2025
Referred to SEIAA	14/05/2025-21/05/2025
ADS Replied	24/03/2025-23/04/2025
Referred to SEIAA	21/03/2025-24/03/2025
Proposal Accepted and Referred to SEAC	06/03/2025-12/03/2025
MS Verification Completed	14/02/2025-06/03/2025
Submitted	14/02/2025-14/02/2025

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ADS Reply

**Query :**

Query for EC/MOM/SEIAA/489426/3/2025

Query Description :

After detailed deliberation, the authority deferred the case for ADS for compliance by the PP on the observations of SEIAA (Item no.3-(i) to (vii)) and SEAC (Item no.1 of comments on DSR of Road Metal/Building Stone/Black Stone, Dhenkanal District)- (1) and (19)) in the respective DSR. The compliance to the observations of SEAC & SEIAA are to be mentioned in a tabular form in the covering letter.

Query Document :**Query Raised On :**

22/03/2025

Reply :

ADS sought on date 24.03.2025. Proposal No : SIA/OR/MIN/524233/2025, here is the compliance of ADS attached herewith.

There is no separate option to upload KML file during complying ADS. Hence that the KML file has been sent to seiaaorissa@gmail.com.

Reply Document Name :

Compliance of ADS of Stone DSR Dhenkanal.

Reply Document :

dhenkanal stone dsr.pdf [Preview](#)

Replied On :

23/04/2025



सत्यमेव जयते

File No: 503605/138-MINB2/11-2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 05/05/2025



To,

M/s. PSK Infrastructures & Projects Pvt. Ltd.
Sri P ramanaiah, Project Manager
At- Plot no. 477/220, Kusunpur, Balabhadrapur, Raghudaspur, KENDRAPARA, ODISHA, 754217
nihalprasadoradmetal@gmail.com

Subject: Grant of EC under the provision of the EIA Notification 2006-regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/503605/2024 dated 02/11/2024 for grant of an prior Environmental Clearance (EC) to the project of oNihalprasad Road Metal Quarry over an area of 11.10 acres or 4.492 ha In Village Nihalprasad of Gondia Tahasil of Dhenkanal District, Odisha to M/s. PSK Infrastructures & Projects Pvt. Ltd., the successful bidder/lessee under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108OR5489658N
(ii) File No.	503605/138-MINB2/11-2024
(iii) Clearance Type	EC
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals APPLICATION FOR FRESH ENVIRONMENTAL CLEARANCE FOR NIHALPRASAD ROAD METAL QUARRY OVER AN AREA OF 11.10 ACRES OR 4.492 HA IN VILLAGE NIHALPRASAD OF GONDIA TAHASIL OF DHENKANAL DISTRICT, ODISHA
(vii) Name of Project	
(viii) Name of Company/Organization	p ramanaiah
(ix) Location of Project (District, State)	DHENKANAL, ODISHA

<p>(x) Issuing Authority</p> <p>(xii) Applicability of General Conditions</p> <p>(xiii) Applicability of Specific Conditions</p>	20	<p>SEIAA, Odisha</p> <p>no</p> <p>no</p>
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3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-2, PFR, EMP, DLC, checklist, Mining Plan and Mining Plan approval letter, DSR, Village sheet, Cluster certificate from Mining Officer, Dhenkanal, topo map etc. were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.
4. The above-mentioned proposal has been considered by SEAC in its meeting held on 28.02.2025. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form- 2 in the reports and presented before SEAC are annexed to this EC as Annexure- 2.
6. The SEAC in its meeting held on 28.02.2025, based on information submitted viz: Form-2, PFR, EMP, DLC, checklist, Mining Plan and Mining Plan approval letter, DSR, Village sheet, Cluster certificate from Mining Officer, Dhenkanal, topo map etc. & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, the SEAC recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The State Environment Impact Assessment Authority (SEIAA), Odisha has examined the proposal in 198th meeting held on 30.04.2025 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC hereby accords Environment Clearance for the instant proposal for “extraction of stone from Nihalprasad Road Metal Quarry over an area of 11.10 acres or 4.492 ha In Village Nihalprasad of Gondia Tahasil of Dhenkanal District, Odisha to M/s PSK Infrastructures & Projects Pvt. Ltd., the successful bidder under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure-1.

Stipulation

Sl.	Descriptions	Stipulation
(i)	Lease Area:	11.10 Acres or 4.492 Ha
(ii)	No Mining Zone:	7.5meter safety zone from all along the lease boundary.
(iii)	Maximum Depth of Mining:	Maximum 6.00 Mtr. from the ground level/surface level of this area as stipulated in rule 37(1)(a) of the OMMC Rule, 2016.
(iv)	Method of Mining	Semi-mechanized with drilling and blasting
(v)	Permitted Quantity:	1st year-62560 cum/annum 2nd year-62560 cum/annum 3rd year-62560 cum/annum 4th year-62560 cum/annum 5th year-62585 cum/annum Total production in the 5 years lease period will be 312825 cum.
(vi)	Validity Period of EC:	This EC is valid till validity of lease period or 05 years from the date of lease execution whichever is earlier.

8. The SEIAA, Odisha reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

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9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan (EMP) of Rs. 1.20 Lakh/annum which forms part of this EC.
11. Validity of EC is for 5 years from date of lease execution or for the lease period whichever is earlier.
- 12. General Instructions:**
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with a responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and not to be diverted for any other purpose. Six monthly progress of implementation of the action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for

information.

6. Chairman/Member/Member Secretary, SEIAA for information.
7. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
8. Collector & DM, Dhenkanal, Sub-Collector, Dhenkanal, Deputy Director of Mines, Dhenkanal, DFO, Dhenkanal, RO, SPCB, Angul, Tahasildar, Gondia/Mining Officer, Dhenkanal for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Condition

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee. 2. In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured 3. Plantation programme to be completed within the first two years and to be maintained in remaining years. 4. Mitigation measures for flying Rock for safety be put in place. 5. Stone quarry project proponents need to maintain periodic health check-up records of their employees and ensure use of face masks by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis. 6. The boundary area of the deposit as per the revised / updated DSR to be defined by geo coordinates based on DGPS survey superimposed on the cadastral map. 7. Construction of garland drains retaining walls and settling tanks should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity. 8. All the dumps shall be covered by retaining walls, garland drains and settling ponds shall be mandatory. 9. Maximum depth of quarry shall not exceed 6 meters from ground level as per guidelines. 10. No explosives shall be stored without approval of competent authority and all the precautions for blasting shall be put in place. 11. Worked out pit shall be fenced. 12. No tree growth in the lease area if present shall be damaged 13. Topsoil excavated during mining to be stacked separately in the ML area and to be used for plantation in and around the ML area. 14. The project proponent shall undertake re-grassing of the area or any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble

S. No	EC Conditions
	<p>Supreme Court in Writ Petition(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors. after ceasing mining operation that is at the time of mine closure.</p> <p>15. The project proponent shall take geo-coordinating photographs of the lease area before mining and also subsequent period of mining and submit to SEIAA, Odisha in six (06) months EC compliance with photographs.</p>
1.2	<p>Before lease agreement</p> <ul style="list-style-type: none"> • Boundary Demarcation: - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC. • Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining officer shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com. • Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record. • State EMF Fund: - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken. • Condition by Collector/ Deputy Director of Mines: - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment. • Compliance report for Transfer of EC: - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards. • Other conditions/NOC:- Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.
1.3	<p>After lease agreement</p> <p>Maximum permissible depth of mining: - Maximum depth of mining from the top surface/ground level of this area, at any point, up to which quarrying may be permitted shall be 6 meters as stipulated in rule 37(1) (a) of the OMMC Rule, 2016. Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of minerals and proceeding uniformly to more and more depths from</p>

S. No	EC Conditions
	<p>all sides simultaneously.</p> <p>Maximum permissible quantity: Maximum yearly quantity of extraction from the quarry shall not exceed its annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(v) and the total production shall be 312825 cum during the valid lease period of five (05) years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.</p> <p>No change in the mining plan without prior approval of SEIAA: - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of the approved mining plan prepared for this project. The detailed production of laterite stone from the lease area of each year shall be submitted in tabular form during submission of compliance report.</p> <p>Environmental Management Plan: (i) EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and shall be spent according to the plan proposed in coordination with Tahasildar/Mining Officer. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCCB along with the compliance report. The Tahasildar/Mining Officer shall ensure the compliance of this condition along with all the lease holders of his jurisdiction. (ii) The PP will implement the EMP with a budgetary allocation of Rs.1.20 Lakh/annum for the lease area as proposed during the valid lease period of 5 years. The detailed expenditure on EMP shall be submitted with six monthly compliance reports.</p>

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	<p>The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned SEIAA, Odisha for compliance and record.</p>
1.2	<p>The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.</p>
1.3	<p>The Project Proponent shall inform the SEIAA, Odisha for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.</p>
1.4	<p>The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).</p>

S. No	EC Conditions
1.5	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.6	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.7	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.8	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.9	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.10	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.11	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.12	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
1.13	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.14	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

2.

S. No	EC Conditions
2.1	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

S. No	EC Conditions
2.2	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/protected against felling and plantation of such trees should be promoted.

3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
3.2	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	The project proponent shall practice rainwater harvesting to maximum possible extent.
4.2	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.3	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.4	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.

5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer

S. No	EC Conditions
	shall be monitored periodically as per applicable DGMS guidelines.
5.2	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

6. Noise Monitoring And Prevention

S. No	EC Conditions
6.1	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
6.2	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

7. Mining Plan

S. No	EC Conditions
7.1	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
7.2	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
7.3	<p>No Mining Zone: The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below: -</p> <ul style="list-style-type: none"> 7.5-meter safety zone shall be kept from all sides of the lease boundary as per the approved

S. No	EC Conditions
	<p>mining plan.</p> <ul style="list-style-type: none"> • within 100m (minimum distance criteria when blasting is not involved) and within 200m (minimum distance criteria when blasting is involved) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc. • below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately; • in the vicinity of natural /manmade archeological sites;

8. Energy Conservation Measures

S. No	EC Conditions
8.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
8.2	Provide LED lights in their offices and residential areas.

9. Land Reclamation

S. No	EC Conditions
9.1	<p>Reclamation & Restoration:-Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111dated 16.01.2020 and in compliance to the directions dated 8th January 2020 of Hon'ble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common Cause vs Union of India, the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar/Mining Officer within six months, indicating definite timelines and physical outcomes for the reclamation & restoration of the mined-out area. The Tahasildar/ Mining Officer shall submit a compliance report to SEIAA, Odisha at the end of lease period.</p>
9.2	<p>The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.</p>
9.3	<p>The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/</p>

S. No	EC Conditions
	leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

10. Waste Management

S. No	EC Conditions
10.1	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
10.2	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)

11. Green Belt And Emp

S. No	EC Conditions
11.1	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
11.2	The PP shall plant 298 nos. of tree species like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign " Ek Ped Maa Ke Naam " and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
11.3	The PP shall implement the EMP with a budgetary allocation of Rs. 1.20 Lakh/annum as proposed in the EMP report during EC application.

12. Transportation

S. No	EC Conditions
12.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].

30

EC Conditions

S. No	EC Conditions
12.2	<p>The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.</p>
12.3	<p>Transport Safeguards:</p> <ul style="list-style-type: none"> • No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. • Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. • Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. • Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed. • The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks. • Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.

13. Miscellaneous

S. No	EC Conditions
13.1	<p>The project proponent shall abide by all the commitments and recommendations made in the EMP report, commitment made during EC application and also that during their presentation to the State Level Expert Appraisal Committee (SEAC).</p>
13.2	<p>The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.</p>
13.3	<p>No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, Odisha.</p>

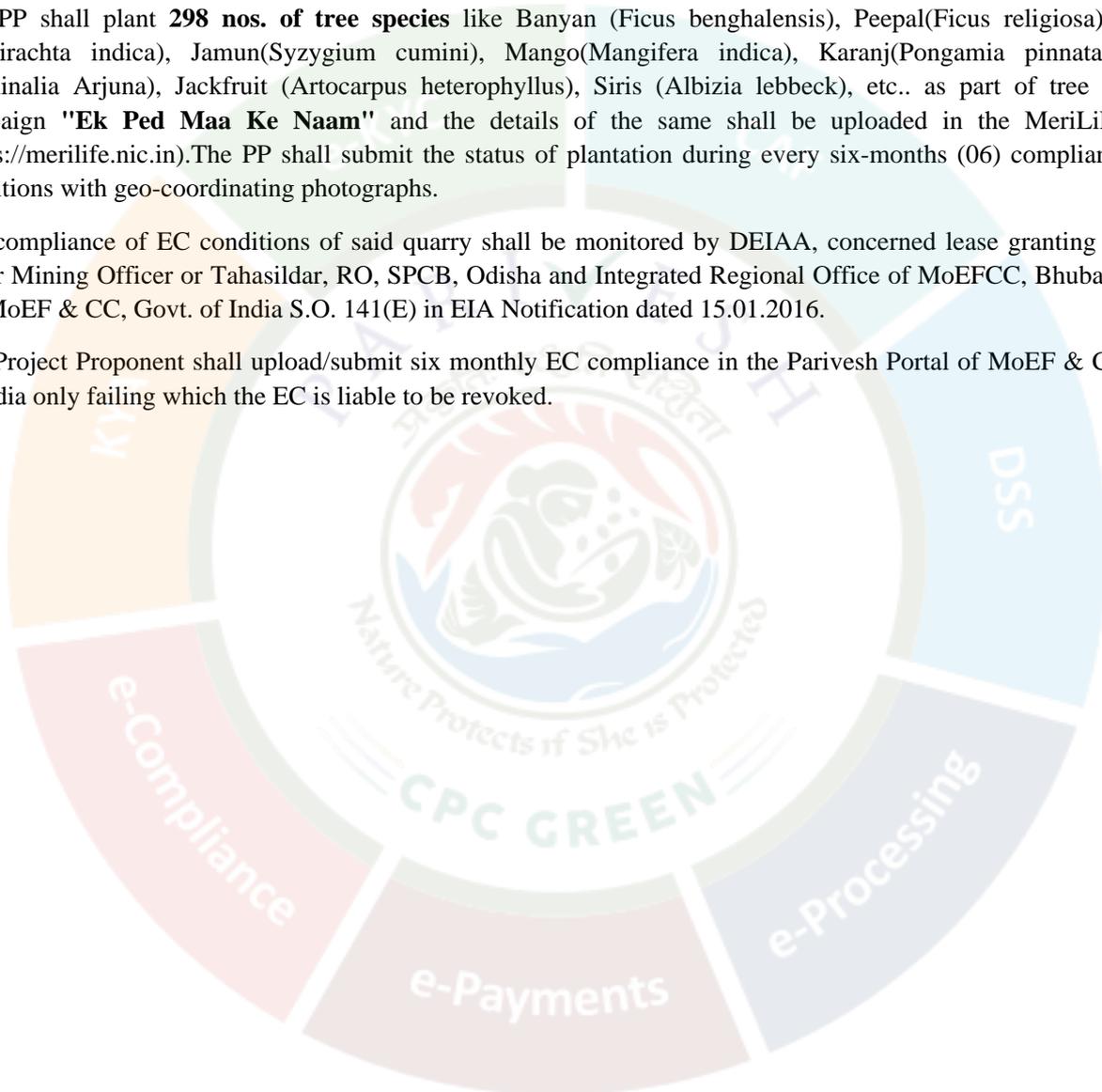
S. No	
13.4	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
13.5	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
13.6	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
13.7	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
13.8	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13.9	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
13.10	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
13.11	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
13.12	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
13.13	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to SEIAA, Odisha.
13.14	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
13.15	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if

S. No	EC Conditions
	preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13.16	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
13.17	The SEIAA, Odisha or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
13.18	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the SEIAA, Odisha and State Pollution Control Board.
13.19	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
13.20	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
13.21	<p>Other Environmental Conditions: -</p> <ul style="list-style-type: none"> • The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area. • Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes. • Dumping of quarry material is in no case permissible on any forest land; and all dump yards shall be on duly permitted non forest land. • Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha. • At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry. • Permanent barricading/barbed wire fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents. • The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.

Additional EC Conditions

3x3

1. Maximum depth of mining shall be upto **6 meter** from the surface and maximum quantity of production shall be limited to **62560 cum/annum** with total production in 5 years lease period **312825 cum** and the method of mining shall be as per the approved Mining Plan.
2. The Project Proponent (PP) shall maintain the minimum distance 200 meter from the village road, village, habitation etc. to mining operation area as per CPCB guidelines dated 12.05.2020 based on the Hon'ble NGT order dated 28.02.2020 in OA No. 304/2019 and also as per approved mining plan.
3. The EC is valid for 5 years from date of lease execution or for the lease period whichever is less.
4. The PP shall implement the EMP with a budgetary allocation of **Rs. 1.20 Lakh/annum** as proposed in the EMP report during EC application.
5. The PP shall plant **298 nos. of tree species** like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign "**Ek Ped Maa Ke Naam**" and the details of the same shall be uploaded in the MeriLIFE Portal (<https://merilife.nic.in>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
6. The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016.
7. The Project Proponent shall upload/submit six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only failing which the EC is liable to be revoked.



Annexure-2

1. Proposal in brief:

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- (i) This is a proposal for mining of stone from Nihalprasad Road Metal Quarry over an area of 11.10 acres or 4.492 ha In Village Nihalprasad of Gondia Tahasil of Dhenkanal District, Odisha.
- (ii) The mining area is a part of Survey of India Toposheet No. 73L/1 and is bounded between the Latitude 20°47'10.54" N-20°47'26.28" N and longitude 86°00'47.85" E- 86°01'02.37" E bearing Khata no. 1433/1812, Plot No. 6890, 6890/9993, Kissam-Sarad-III
- (iii) The mining lease is an identified sairat source in the DSR. The Nihalprasad Road Metal Quarry sairat source will be leased out under the OMMC Rules, 2016 by Mining Officer, Dhenkanal to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- (iv) Documents submitted: -Form-1, D.L.C., EMP, PFR, checklist, Mining Plan and approval letter, Village sheet, Cluster certificate from Mining Officer, topo map etc.
- (v) Whether submitted KML file of the lease area-Yes, and it is found that habitation located 100 meter away from the proposed quarry lease boundary.
- (vi) Whether submitted scrutiny fee- Yes, Rs. 1000/- vide e-Challan Ref. No. 3822D5B92F dated 02.11.2024.
- (vii) Distance from nearest sanctuary/ESZ- Kapilash WLS-13.0 Km
- (viii) Whether the lease area coming in DLC report-No, certified by the Deputy Director Mines (I/C) Sambalpur Circle, Sambalpur vide letter no. Nil dated 30.01.2025.
- (ix) Whether the lease area reflecting in DSR- Yes, but as a newly added source included in the revised DSR which has been deferred for ADS by SEIAA, Odisha for compliance.
- (x) Method of mining-Semi-mechanized with drilling & blasting
- (xi) Distance from nearest road bridge-16.3 km, Village road-1.80 km
- (xii) Whether it is part of cluster – No
- (xiii) Whether EC obtained earlier-No
- (xiv) Date of approval of mining plan- by the Deputy Director of Geology, Zonal Survey, Dhenkanal vide letter no. 895 dt. 14.01.2024.
- (xv) As per the mining plan the production capacity per annum- 62560 cum/annum (max.), total production in 5 years period-250260 cum, Geological reserve-633868 cum and Mineable reserve- 312825 cum.
- (xvi) Whether the DSR has been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).- No, the PP has submitted revised DSR of Dhenkanal which is under process for approval of SEAC & SEIAA, Odisha.
- (xvii) Budget provision for EMP of Rs. 1.20 lakh/annum
- (xviii) Provision for plantation-298 no. of tree species
- (xix) Any deficiencies/omission have been noticed in the above documents- Nil

2. Whether SEAC recommended the proposal – The proposal was placed in the SEAC meeting held on 28.02.2025 and the The SEAC recommended to grant EC valid from the date of EC accorded up to the lease period **subject to approval of DSR Dhenkanal** with following additional conditions.

- i) Consent / NoC shall be obtained from the concerned authority if village road is to be used for

- transportation. The said road shall also be maintained by the lessee.
- ii) In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured
 - iii) Plantation programme to be completed within first two years and to be maintained in remaining years.
 - iv) iv) Depth of Mining as proposed should not be beyond 6m from the ground level.
 - v) Mitigation measures for flying Rock for safety be put in place.
 - vi) Stone quarry project proponent need to maintain periodic health check-up records of their employees and ensure use of face mask by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis.
 - vii) The boundary area of the deposit as per the revised / updated DSR to be defined by geo coordinates based on DGPS survey superimposed on the cadastral map.
 - viii) Construction of garland drains retaining wall and settling tank should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity.
 - ix) All the dumps shall be covered by retaining wall, garland drains and settling ponds.
 - x) No explosives shall be stored without approval of competent authority and all the precautions for blasting shall be put in place.
 - xi) Worked out pit shall be fenced.
 - xii) No tree growth in the lease area if present shall be damaged.

Certification regarding preparation of DSR

The District Survey Report for all Minor Minerals & Minor Minerals Specified in respect of Dhenkanal District is in accordance with Appendix-X. (I)-for River Sand & (II)- for other than River Sand of S.O. 3611 (E) dt. 25.07.2018 of Ministry of Environment, Forest and Climate Change, New Delhi, Enforcement & Monitoring Guideline for Sand Mining-2020 and in compliance with the orders of Hon'ble Supreme Court dt. 10.11.2021 in connection with C.A Nos. 3661-3662 of 2020. Before preparation of all District Survey report of all Minor minerals, field verification has been conducted by the Sub-divisional Committees consisting of Sub-divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board, Forest Department, Geology Department & Mining Officer. The DSR is being submitted to SEIAA, Odisha, Bhubaneswar for necessary evaluation and approval.


Geologist,
Dhenkanal

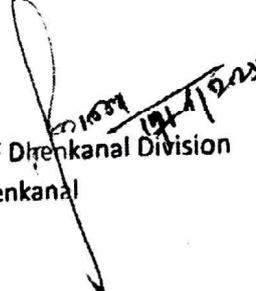

Mining Officer,
Dhenkanal

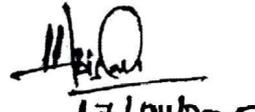

Dy-Director Mines,
Talcher


Sub-Collector,
Dhenkanal


Sub-Collector,
Hindol


Sub-Collector,
Kamakhyanagar


ACF Dhenkanal Division
Dhenkanal


AE, RLBC Division,
Kamakhyanagar


AEE, Minor Irrigation,
Kamakhyanagar


SPCB,
Angul



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:
seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change
under Environment (Protection) Act, 1986)

Letter No. 6911/SEIAA

Dated 10/12/2025

To

M/s. PSK Infrastructures & Projects Pvt. Ltd.
Sri P. Ramanaiah, Project Manager,
At-Plot No.477/220, Kisunpur, Balabhadrapur, Raghudaspur
Dist-Kendrapara, Odisha, Pin-754027

Sub: Intimation in pursuance of Hon'ble NGT order dated 19.09.2025 on "**Keeping in Abeyance**" of Environment Clearance (EC) Identification No. EC24C0108OR5489658N dated 05.05.2025 granted for the project of Nihalprasad Road Metal Quarry over an area of 11.10 acres or 4.492 ha in Village Nihalprasad of Gondia Tahasil of Dhenkanal District, Odisha in favour of M/s. PSK Infrastructures & Projects Pvt. Ltd.-reg.

Ref: 1. Order passed by Hon'ble NGT, EZ, Kolkata on 19.09.2025 in Appeal No.05/2025/EZ in the matter of Nabin Nanda Vrs Member Secretary, SEIAA, Odisha & Ors.
2. EC Identification No. EC24C0108OR5489658N dated 05.05.2025.

Sir/Madam,

With reference to the above cited subject, it is to inform you that as per the recommendation of State Level Expert Appraisal Committee (SEAC) in its meeting held on 28.02.2025, approved Mining Plan and other documents submitted by the project proponent during EC application, the Environmental Clearance have been granted by SEIAA, Odisha for mining of stone from Nihalprasad Road Metal Quarry over an area of 11.10 acres or 4.492 ha In Village Nihalprasad of Gondia Tahasil of Dhenkanal District, Odisha vide EC Identification No. EC24C0108OR5489658N dated 05.05.2025 in favour of M/s. PSK Infrastructures & Projects Pvt. Ltd., the successful bidder for the production quantity of stone 62560 cum/annum.

Further, a case has been filled before Hon'ble NGT, Eastern Zone Bench, Kolkata in Appeal no.05/2025/EZ in the matter of Nabin Nanda Vrs Member Secretary, SEIAA, Odisha & Ors. After hearing the matter, the Hon'ble NGT has passed an order dated 19.09.2025 with direction to SEIAA, Odisha as follows:

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- i. **Para-08 of the order-**In view of grounds of challenge set out in the Appeal, attending facts and circumstances and precautionary principle embodied in Section 20 of the National Green Tribunal Act, 2010, it is directed that the Environmental Clearance dated 05.05.2025 shall remain in abeyance till further orders to the contrary.

As per direction of Hon'ble Tribunal order dated 19.09.2025 to SEIAA, Odisha and as per the decision of Authority SEIAA, Odisha, the Environmental Clearance (EC) of Nihalprasad Road Metal Quarry over an area of 11.10 acres or 4.492 ha in Village Nihalprasad of Gondia Tahasil of Dhenkanal District, Odisha granted to M/s. PSK Infrastructures & Projects Pvt. Ltd vide EC Identification No. EC24C0108OR5489658N dated 05.05.2025 is hereby **Kept in Abeyance** for mining of stone from Nihalprasad Road Metal Quarry with immediate effect under the Provision of Section 5 of the Environment Protection Act, 1986 and EIA Notification, 2006 and amendments thereof. This is for your kind information and necessary action.

This is issued with approval of Competent Authority.

By order and Authority of SEIAA, Odisha

Rama 10/12/2025

Environmental Scientist, SEIAA, Odisha

Memo No. 6912/SEIAA

Dated : 10.12.2025

Copy forward to

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.

Rama

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6. Collector & DM, Dhenkanal, Sub-Collector, Dhenkanal, DDM, Angul Circle, Angul, DFO, Dhenkanal, RO, SPCB, Angul, Tahasildar, Gondia /Mining Officer, Dhenkanal for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

Ramesh 10/12/2025

Environmental Scientist, SEIAA, Odisha



सत्यमेव जयते

File No.: 524233/234-MINB2/02-2025

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 21/05/2025



To,

Sri Dambrudhar Mahanta
Mining Officer, Dhenkanal
Mining Office, Dhenkanal, Odisha, 759001
mo.dhenkanal@gov.in

Subject: Approval of District Survey Report (DSR) of Stone Sources of Dhenkanal District located in District-Dhenkanal, State-Odisha for the period 2025 to 2030 under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/524233/2025 dated 14/02/2025 for approval of District Survey Report (DSR) of Stone Sources of Dhenkanal District for the period 2025-2030 located in District-Dhenkanal, State-Odisha in terms of the provision of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, i.e. Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, Govt. of India Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others)-reg.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0108OR5596467N
(ii) File No.	524233/234-MINB2/02-2025
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2 & B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	District Survey Report (DSR) of Road Metal/Building Stone/Black Stone minor mineral of Dhenkanal District.
(ix) Location of Project (District, State)	DHENKANAL, ODISHA
(x) Issuing Authority	SEIAA, Odisha
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal (PP) interalia including Form-2, forwarding letter, proceeding copy, copy of 30 days public notice period, copy of paper clipping and advertisement for Public notice both in Odia and in English and final District Survey Report (DSR) copy of sand sources were submitted to the SEIAA, Odisha for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by the SEAC in the meeting held on 04.03.2025. The minutes of the meeting and all the documents are available in the PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.
5. Details of the DSR and the brief on the salient features as submitted by the project proponent in Form-2 and as presented during the SEAC meeting are annexed as Annexure-2.
6. The SEAC, in its meeting held on 04.03.2025, based on information & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Mayurbhanj District for implementation, subject to insertion/correction of the below mentioned observed by the SEAC on the following points as mentioned below.
 1. DSR for building stone is very exhaustive with data. But it is observed that some of the information may be given for the below point.
 2. Some of the new sources like in page 37, Mouza Nihal Prasad doesn't have any data.
 3. In Item D13, D14, D15, D 16 Non Working Mines do not have any data.
 4. In the case of Parjang Tahasil, the working mine has no data on lease duration, start of operation etc.
 5. D17 Karanda Black stone case, working mines don't give any revenue data for the last three years.
 6. Working mines but production is zero.

The PP has submitted the revised DSR of Road Metal / Building Stone/Black Stone after complying with the quarries raised by SEAC & SEIAA .

7. The SEIAA, Odisha has examined the DSR proposal in 200th Meeting of SEIAA held on 14.05.2025 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, Sustainable Sand Mining Management Guideline (SSMMG)-2016, Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others) and based on the recommendations of the SEAC, clarification submitted by Project Proponent (PP) to the query raised by SEAC. Accordingly, the PP/competent Authority have submitted their reply and modified revised DSR. After detailed deliberation in the matter, the authority hereby approved the DSR for Stone of Dhenkanal District and the same is attached in annexure-2 also the DSR can be download from attached file.
8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.
9. The Validity of DSR is upto 5 years i.e. from 2025 to 2030 from the date of issue of this approval letter.
10. This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.

2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A/3, Chandrasekharpur, Bhubaneswar for information.
5. Additional Chief Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
7. Chairman/Member/Member Secretary, SEIAA for information.
8. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
9. Collector & DM, Dhenkanal, Sub-Collector, Dhenkanal, Deputy Director of Mines, Dhenkanal, DFO, Dhenkanal, RO, SPCB, Angul, All Tahasildar of Dhenkanal District/Mining Officer, Dhenkanal for Information and necessary action.
10. The Director, Minor Mineral, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
11. Guard file for record/Website/Parivesh Portal

